

**IN THE NATIONAL COMPANY LAW TRIBUNAL  
CHANDIGARH BENCH, CHANDIGARH**

**CA No.180/2018, 198/2018**

**In**

**CP(IB) No.67/Chd/Pb/2017**

**In the matter of:-**

Allahabad Bank

...Financial Creditor

Versus

Supreme Tex Mart Ltd.

...Corporate Debtor

Present: Mr. Atul V. Sood, Advocate, with Mr. Bhupesh Gupta, Advocate,  
for the Resolution Professional  
Mr. Pulkit Goyal, Advocate for Respondent No. 9 in CA  
No.198/2018  
Ms. Divya Sharma, Advocate, for Respondent No.1 to 5 and 14  
in CA No.198/2018  
Dr. S.P. Sharma, Advocate, for the Applicant

**CA No.180 of 2018**

Learned counsel for the Resolution Professional seeks time to file the bank statement of the corporate debtor in respect of credits in the ledger account of Emerging Edge, as given in Page No. 18 of the reply. Let the same be done. The bank statement be filed at least 2 days before the date fixed with affidavit of the Resolution Professional with copy advance to the counsel opposite. List the matter on 10.10.2018 for arguments.

**CA No.198 of 2018**

Ms. Divya Sharma, has filed the memo of appearance for respondent No. 3 to 5 and 14 as per the amended memo of parties placed on

record vide Diary No.2162 dated 03.06.2018. Mr. Pulkit Goyal, Advocate, has filed power of attorney for respondent No. 19.

In compliance of the order dated 31.07.2018, the Resolution Professional has filed affidavit with copies of tracking reports, vide Diary No.3312 dated 04.09.2018, stating therein that notice to respondent No. 6, 11, 22, 25 and 26 have been returned undelivered and for respondent No. 20 and 23, the status is not updated in the website of India Post. Rest of the respondents have been served duly. Respondent No. 20 and 23 are stated to be foreign based and the total amount for which the transactions qua the respondents are concerned is stated to be about ₹48,00,000/- out of the total amount of the transactions challenged to the tune of ₹16,00,00,000/-.

Learned counsel for Resolution Professional has stated on instructions that these two respondents i.e. 20 and 23 be given up and their names may be deleted from the array of respondents. Ordered accordingly and the Registry to do the needful.

We are satisfied that service of respondent No.6, 11, 22, 25 and 26, cannot be effected, except by substituted mode. The service of these respondents be effected in Daily Business Standard (English) and Desh Sewak (Punjabi) Chandigarh/Ludhiana Editions. The publication be effected by 10.10.2018.

The reply of the application has been filed by respondent No.1 and 2. Ms. Divya Sharma, Advocate, for the respondents, for whom the memo of appearance is filed, submits that the power of attorney shall be filed along with reply. Let the reply to the application be filed by the remaining respondents at

least three days before the date fixed, with copy advance to the counsel opposite.

There is no representation from the other respondents.

Sd/-  
(Justice R.P. Nagrath)  
Member (Judicial)

Sd/-  
(Pradeep R.Sethi)  
Member (Technical)

September 6, 2018  
Mohit Kumar